IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
PUBLIC INTEREST LITIGATION NO.30 OF 2024

Bhausaheb Bhujangrao Pawar ... Petitioner
versus
The State of Maharashtra and Ors. … Respondents

WITH
INTERIM APPLICATION NO.7387 OF 2024
WITH
INTERIM APPLICATION NO.9713 OF 2024
WITH
INTERIM APPLICATION NO.9269 OF 2024
WITH
INTERIM APPLICATION (ST) NO.24529 OF 2025
WITH
WRIT PETITION NO.3468 OF 2024

Dr. Jaishri Laxmanrao Patil and Ors. … Petitioners
versus
Secretary, Social Justice and Special
Assistance Dept., and Ors. … Respondents

WITH
INTERIM APPLICATION NO.6659 OF 2024
WITH
INTERIM APPLICATION NO.7375 OF 2024
WITH
WRIT PETITION NO.3591 OF 2024

Prathamesh Uday Dhople and Ors. … Petitioners
versus
The State of Maharashtra and Ors. … Respondents

WITH
INTERIM APPLICATION NO.8390 OF 2026
WITH
INTERIM APPLICATION NO.9711 OF 2024
WITH
WRIT PETITION NO.3588 OF 2024

Seema w/o Shrigopal Mandhaniya and Anr. … Petitioners
versus

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State of Maharashtra and Ors. … Respondents

WITH
INTERIM APPLICATION NO.7371 PF 2024
WITH
INTERIM APPLICATION NO.7372 OF 2024
WITH
WRIT PETITION NO.3586 OF 2024

Anuradha d/o Sunil Pande and Anr. … Petitioners
versus
State of Maharashtra and Anr. … Respondents

WITH
INTERIM APPLICATION NO.7382 OF 2024
WITH
INTERIM APPLICATION NO.7377 OF 2024
WITH
PUBLIC INTEREST LITIGATION NO.39 OF 2024

Sanjeet Rammilan Shukla … Petitioner
versus
State of Maharashtra and Ors. … Respondents

WITH
INTERIM APPLICATION NO.7364 OF 2024
WITH
INTERIM APPLICATION NO.7368 OF 2024
WITH
INTERIM APPLICATION NO.7369 OF 2024
WITH
INTERIM APPLICATION NO.7370 OF 2024
WITH
WRIT PETITION NO.4867 OF 2026

Diya Ramesh Rathi and Ors. … Petitioners
versus
State of Maharashtra and Ors. … Respondents

WITH
WRIT PETITION NO.16990 OF 2024

Mangesh Shankar Sasane … Petitioner
versus

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State of Maharashtra and Anr. … Respondents

WITH

INTERIM APPLICATION NO.129 OF 2026

WITH

ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION NO.4139 OF 2024

Vibhor Harish Laddhad … Petitioner

versus

Office of Commissioner, State CEL Cell and Ors…. Respondents

Mr. Pradeep Sancheti, Senior Advocate with Ms. Pallavi Bali, Mr. Mr. Nihar Chitre, for Petitioners in WP No. 3588 of 2024.

Mr. Nihar Chitre, for Petitioners in WP Nos.3586 of 2024 and 4867 of 2026.

Dr. Milind Sathe, Advocate General with Mr. Jay Sanklecha, 'B' Panel Counsel, Mr. Mohit Jadhav, Addl. GP, Mr. Prashant Kamble, AGP, Ms. Rasika Satone, for State of Maharashtra in WP No.4139 of 2024.

Dr. Milind Sathe, Advocate General with Ms. Neha Bhide, Govt. Pleader with Mr. P.P.Kakade, Addl. Govt. Pleader, with Mr. O.A.Chandurkar, Addl. Govt. Pleader, r. G.R.Raghuwanshi, AGP with Smt. P.B.Chavan, AGP for State in PIL No.30 of 2024, WP Nos.3468 of 2024, 3591 of 2024, 3588 of 2024 and 4867 of 2026.

Mr. Gaurav Chaubey with Ms. Kavitha Prakash, for Petitioners in WP No.3591 of 2024 and Applicants in IA No.8390 of 2026

Mr. Atul Patil with Mr. Tanmay Jadhav, Mr. Soham Jadhav, for Intervener in IA No.7403 of 2024.

Mr. Vikram Nankani, Sr. Advocate Mr. Sumeet Nankani with Ms. Anchita Nair, Ms. Fatema Kothari i/by Mr. Mayuresh Ingale, for Maharashtra State Backward Class Commission in all matters.

Mr. Vijaysinh A. Thorat, Sr. Advocate with Ms. Prachi Tatake, for State.

Ms. Meghna Gowalani, for Respondent No.1 in WP No.4139 of 2026.

Ms. Ashwini B. Jadhav, for Respondent No.11 in WP No.3468 of 2024.

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Mr. Shreyas S. Deshpande with Mr. Madhur A. Golegaonkar, for Applicants in IA Nos.9173 of 2024 in PIL No.30 of 2024, 6659 of 2024 in WP No.3468 of 2024, 9711 of 2024 in WP No.3591 of 2024 and IA(ST) No.37234 of 2025 in WP No.16990 of 2024.

CORAM: M.S.KARNIK,
N.J.JAMADAR &
SANDEEP V. MARNE, JJ.
DATE : 5 NOVEMBER 2026

P.C.

IA NO.8390 OF 2026

1. We have heard the learned Counsel for the Applicants.

2. We have given anxious consideration to the request made by the Applicants for day to day hearing of the matters. Every possible endeavour is being made to give priority hearing to the PIL and other connected matters. Hearing is on going. A fixed session for hearing of the matters is being assigned at regular intervals due regard being had to the work load in respect of the extant regular assignment. Since the matters are being heard on a regular basis, we are not inclined to accede to the request of the Applicants for a day to day hearing.

3. Interim Application is disposed of.

PIL No.30 of 2024 and other connected matters :

4. Mr. Sancheti, learned Senior Advocate for the Petitioners is in the midst of his submissions.

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5. List these matters on 27 November 2026 at 3.00 p.m. for further hearing.

(M.S.KARNIK, J.)

(N.J.JAMADAR, J.)

(SANDEEP V. MARNE, J.)

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